

**GOVERNMENT OF INDIA
FINANCE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1823
ANSWERED ON:29.11.2002
APPOINTMENT ON COMPASSIONATE GROUNDS
RAVINDRA KUMAR PANDEY

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

- (a) the existing norms for appointment on compassionate grounds in public sector banks;
- (b) whether a large number of deceased bank officers and employees dependents have been appointed on compassionate grounds violating the existing norms of appointment;
- (c) if so, the details thereof;
- (d) whether the Government have received any complaint in this regard;
- (e) if so, the details thereof; and
- (f) the action taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANDRAO VITHOBA ADSUL):

- (a) The appointments on compassionate grounds in public sector banks are made in deserving cases to an eligible dependent of an employee dying in harness keeping in view the financial condition of the family.
- (b) to (f) Appointments on compassionate grounds have been made only in deserving cases and Government have not received any complaint regarding violation of existing norms of appointment on compassionate grounds.